अपीर हम उस्तीव करते हैं कि यह सभी जो सुपर थर्मल भावर स्टेशन है समय के ब्रन्दर पुरेहो जाएंगे ।

भी बो० सत्यकारायण रेड्डीः क्या आपके पास राज्य सरकार से कुछ आया है कि इन प्रोजेक्टस को जल्दी से जल्दी पुरा करे। (व्यवधान)

## WELCOME TO THE CYPRUS PARLIAMENTARY DELEGATION

MR. CHAIRMAN: May I have the attention of the House?

I have great pleasure in announcing that we have with us this morning seated in the Special Box the Cyprus Parliamentary Delegation led hy His Excellency Mr. George Charinoes Ladas, President of the House of Representatives of the Republic of Cyprus who are on a visit to India from the 20th to 28th March 1983. On behalf of the Members of the House and on my own behalf I take pleasure, in extendisg a very hearty welcome to the distinguished guests and wish them a very enjoyable and fruitful stay in our country. His excellency Mr. Ladas and other membres of the House of Representatives of the Republic of Cyprus have arrived only vesterday morning and I hope by the time they leave us they will have the opportunity to know as much as possible about our country and about our people.

Through this distinguished delegation, we convey our greetings and best wishes to the House of Representatives of the Republic of Cyprus and the friendly people of that Republic.

# ORAL ANSWERS TO QUESTIONS Costd

MR CHAIRMAN: Mr. Minister, you can now answer his question.

SHRI CHANDRA SHEKHAR SINGH: I have done that, Sir. MR. CHAIRMAN: Then Question No. 302.

to Questions

## **Charges against CIL Official**

\*302. SHRI M. KALYANASUNDA-RAM

# SHRI KALYAN ROY : t

Will the Minister of ENERGY be pleased to state:

(a) how many cases of corruption, favouritism and other serious mal practices have been investigated aga inst Shri B. Kanungo, an officer of the CLL. so far and what are the de tails thereof;

(b) in how many cases he was found guilty by the C.B.I, and Vigi lance Department and details thereof and action taken against him;

(c) whether C.B.I, has suggested suitable action against him:

(d) if so, when and what action has been taken;

(e) when was the departmental enquiry held and when was the report submitted and what action has been take thereon;

(f) whether the official continues to be working in the CLL. Headquarters and if so, what is his present designation and salary and perquisites; and

(g) what are the reasons for nei ther suspending him nor removing him from CLL. Headquarter?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) to (g) A Statement giving relevant information is laid on the Table of the House.

#### Statement

(a) to (e) Four cases of irregularities were investigated and finalised since 1977 against Shri B. Kanungo, an Executive of Coal India Limited.

fThe question wa<sub>s</sub> actually asked on the flour of the House by Shri Kalyan Roy.